

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2526
TO BE ANSWERED ON 21/03/2025

DISABLED BENEFICIARIES UNDER MGNREGA

2526 SHRI AJIT KUMAR BHUYAN:

Will the Minister of Rural Development be pleased to state:

- (a) the number of beneficiaries under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), specifically for persons with disabilities, categorized by disability type and State/UT-wise;
- (b) the criteria for providing employment to persons with disabilities under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme; and
- (c) the details of remuneration given to persons with disabilities who are currently covered under MGNREGA?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a)& (b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available.

State/Union Territory (UT)-wise numbers of differently-abled beneficiaries under Mahatma Gandhi NREGS during the financial year 2023-24 and current financial year 2024-25 (as on 18.03.2025) are given in **Annexure-I**.

As per the provisions of Para 9, Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), “adequate shelf of works shall be maintained by every Gram Panchayat to meet the expected demand for work in such a way that at least one labour intensive public work with at least one work which is suitable for particularly Vulnerable Groups especially the aged and the disabled which shall be kept open at all times to provide work as per demand.”

The provisions made for differently-abled persons under the Mahatma Gandhi NREGA Operational Guidelines are briefly reproduced below:-

As per para 9.3.2 of the guidelines, special conditions have to be created to facilitate the inclusion of differently-abled persons in the Mahatma Gandhi NREGS.

Further, as per para 9.3.3 of the guidelines, each State Government will identify specific works, which can be done by the disabled and vulnerable persons. In a village, different categories of persons with disabilities will be organized to come together as a fixed group to accomplish the works proposed for them under the Scheme, in a way that makes it possible for them to exercise their choice. On no grounds, should the disabled and vulnerable persons be paid lower wages as compared to other persons employed in Mahatma Gandhi NREGS works.

As per Schedule-II of the Mahatma Gandhi NREGA, 2005 the adult member of every household residing in any rural area and willing to do unskilled manual work may submit the names, age and the address of the household to the Gram Panchayat at the village level, in whose jurisdiction they reside, for registration of their household for issuance of a job card. If the job seeker is a single woman or disabled person or aged person or released bonded labour or belonging to Particularly Vulnerable Tribal Group, they must be given a special job card of a distinct colour which will ensure them a special protection in providing work, work evaluation and work as site facilitates, as the case may be.

(c): Under Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries (including differently-abled persons) through the Direct Benefit Transfer protocol.

State/Union Territory (UT)-wise details of wages paid to differently-abled beneficiaries under Mahatma Gandhi NREGS during the last financial year 2023-24 and current financial year 2024-25 (as on 18.03.2025) is given at **Annexure-II**.

Annexure referred to in reply to parts (a) of Rajya Sabha Unstarred Question No. 2526 dated 21.03.2025.

State/Union Territory (UT)-wise numbers of differently-abled beneficiaries under Mahatma Gandhi NREGS during the financial year 2023-24 and current financial year 2024-25 (as on 18.03.2025).			
Sl. No.	State/Union Territory	Number of differently-abled persons (in Nos)	
		2023-24	2024-25
1	Andhra Pradesh	80585	76097
2	Arunachal Pradesh	811	816
3	Assam	5397	4020
4	Bihar	9126	8172
5	Chhattisgarh	27226	25812
6	Goa	0	0
7	Gujarat	12538	9686
8	Haryana	527	428
9	Himachal Pradesh	1485	1552
10	Jammu and Kashmir	3065	3178
11	Jharkhand	7301	6120
12	Karnataka	28096	25721
13	Kerala	2572	2350
14	Ladakh	33	35
15	Madhya Pradesh	53236	46562
16	Maharashtra	18321	23599
17	Manipur	1874	2006
18	Meghalaya	2591	2507
19	Mizoram	162	167
20	Nagaland	362	356
21	Odisha	15285	10654
22	Punjab	3054	2958
23	Rajasthan	30312	27357
24	Sikkim	144	136
25	Tamil Nadu	117659	111555
26	Telangana	46541	44923
27	Tripura	8449	8033
28	Uttar Pradesh	22360	26503
29	Uttarakhand	1465	1215
30	West Bengal	40	0
31	Andaman And Nicobar	12	10
32	Dadra and Nagar Haveli and Daman and Diu	3	13
33	Lakshadweep	0	0
34	Puducherry	834	769
	Total	5,01,466	4,73,310

(As per NREGASoft)

Annexure referred to in reply to parts (c) of Rajya Sabha Unstarred Question No. 2526 dated 21.03.2025.

State/Union Territory (UT) - wise details of wages paid to differently-abled beneficiaries under Mahatma Gandhi NREGS during the last financial year 2023-24 and current financial year 2024-25 (as on 18.03.2025).			
Sl. No.	State/Union Territory	Wages paid to differently-abled beneficiaries (Rs. in lakh)	
		2023-24	2024-25
1	Andaman and Nicobar	1.27	0.40
2	Andhra Pradesh	8080.25	7430.18
3	Arunachal Pradesh	118.85	138.09
4	Assam	328.03	239.00
5	Bihar	823.14	839.69
6	Chhattisgarh	1578.94	1583.36
7	Dadra and Nagar Haveli and Daman and Diu	0.04	0.42
8	Gujarat	1073.50	912.22
9	Haryana	37.47	29.55
10	Himachal Pradesh	121.51	159.36
11	Jammu And Kashmir	236.36	238.97
12	Jharkhand	789.61	701.85
13	Karnataka	2228.11	2126.55
14	Kerala	528.55	475.57
15	Ladakh	4.58	5.34
16	Madhya Pradesh	3205.81	3090.52
17	Maharashtra	1144.47	1801.48
18	Manipur	153.54	182.17
19	Meghalaya	336.47	349.55
20	Mizoram	36.85	38.43
21	Nagaland	29.70	16.67
22	Odisha	1483.53	1145.83
23	Puducherry	77.96	40.94
24	Punjab	336.52	314.75
25	Rajasthan	2616.13	2257.83
26	Sikkim	16.90	17.44
27	Tamil Nadu	21327.97	18341.33
28	Telangana	2956.51	2899.36
29	Tripura	746.87	744.20
30	Uttar Pradesh	2371.29	2550.32
31	Uttarakhand	101.63	92.98
	Total	52,892.35	48,764.35
